



**HIGH COURT OF JUDICATURE FOR RAJASTHAN AT
JODHPUR**

S.B. Criminal Misc(Pet.) No. 2516/2022

Aman Chopra S/o Shri Virendra Chopra, Aged About 36 Years, R/o I-1901, Arihant Arden, Sector - 1, Greater Noida West, Gautam Buddh Nagar, Uttar Pradesh.

----Petitioner

Versus

1. State Of Rajasthan, Through Pp

2. Krishnaraj Singh S/o Shri Indrajeet Singh Chouhan, R/o Bichiwada, Police Station Bichiwada, Dungarpur, Rajasthan.

----Respondents

For Petitioner(s)

: Mr. Sidharth Luthra, Sr. Advocate assisted by Mr. Mrinal Bharti and Mr. Achintya Kaushik
Mr. Manoj Bhandari, Sr. Advocate assisted by Mr. Nishank Madhan and Mr. Aniket Tater

For Respondent(s)

: Mr. Vinit Jain, Special P. P. assisted by Mr. Pravin Vyas
Mr. Anil Joshi, AAG cum GA
Mr. Gaurav Singh, P. P.
Mr. Sharvan Bishnoi, P. P.
Mr. Laxman Bishnoi, P. P.
Mr. Vikram Sharma, P. P.
Mr. Aditya Pratap Singh
Mr. Harsh Vardhan Singh
Mr. G. S. Chouhan for the complainant

JUSTICE DINESH MEHTA
Order

11/05/2022

1. Learned Senior Counsel Mr. Luthra and Mr. Bhandari, inform the Court that Hon'ble the Supreme Court, while hearing the matters relating to 'sedition' in ***S. G. Vombatkere Vs. Union of India (WPC No.682/2021)*** along with ***Editors Guild of India & Anr. Vs. Union of India & Ors. (WPC No.552/2021)*** has passed an interim order directing the Centre/State Government to



refrain from registering any FIRs under Section 124-A of Indian Penal Code and keep all pending matters in abeyance during the period that Section 124-A of IPC is being reconsidered.

2. This Court has viewed the contentious debate recorded on a C.D. provided by the petitioner.

3. Having heard learned counsel for the parties at some length and considering the submissions made on facts so also on law, this Court is of the view that the investigation, including petitioner's interrogation, is necessary before reaching any concrete conclusion regarding commission of offences alleged against the petitioner.

4. The petitioner is, therefore, directed to appear before the Investigating Officer, Police Station Bichhiwada, District Dungarpur on 16.05.2022 at 11.00 a.m.

5. The Investigating Officer shall carry out the investigation/interrogation by 5.00 p.m., whereafter the State would be free to pray for further opportunity for investigation (if required) on the next date of hearing, which is being fixed as 20.05.2022. He shall, however, not investigate the matter for allegations covered by Section 124-A of the Indian Penal Code.

6. Till then, the petitioner shall not be arrested in relation to present FIR No.0147/2022 registered at Police Station Bichhiwada, District Dungarpur or in relation to any other FIR filed or likely to be filed concerning the programme 'Desh Nahi Jhukne Denge' aired at 8.00 p.m. on 22.04.2022.

7. List the matter on 20.05.2022.

(DINESH MEHTA),J

171-Arun/-A.Arora/-